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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 8th May, 1974.

NOTIFICATION
INCOME-TAX

No. 609 [F.No. 203/19/73-IT(III)] : It is hereby notified for general information that the institution mentioned below has been approved by Indian Council of Social Science Research, the prescribed authority for the purposes of clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 subject to the conditions that (a) the Institution sends an annual report to the ICSSR regarding the funds collected and their utilisation and (b) separate accounts are maintained for the funds collected under this exemption and their utilisation for purposes of social science research only.

INSTITUTION

Baroda Citizens Council, Baroda

The notification will take effect from 1.4.73.

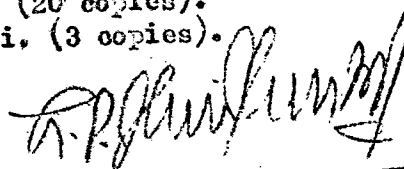


(T.P. JHUNJHUNWALA)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research, Statistics and Publication, New Delhi.
3. Directorate of CMI Services (Income-tax), 1st Floor, Liwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Shri J.P. Naik, Member Secretary, Indian Council of Social Science Research, I.I.F.A. Hostel, Indraprastha Estate, New Delhi-110001 with reference to his letter No. 3-2/73-I dated 13.4.74.
5. Comptroller & Auditor General of India. (20 copies).
6. Bulletin Section of DI (R&P), New Delhi. (3 copies).



(T.P. JHUNJHUNWALA)

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